

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 533/04

Tuesday this the 14th day of December 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

V.P.Chandramma,
W/o.V.A.Ramachandran,
Assistant, Passport Office, Tiruchirapalli.
Residing at Valummel House, Thoppumpady,
Cochin - 682 005.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by
the Secretary to the Govt. of India,
Ministry of External Affairs,
New Delhi.
2. The Joint Secretary (PV),
Ministry of External Affairs,
New Delhi.
3. The Under Secretary (PV),
Ministry of External Affairs,
New Delhi.
4. The Regional Passport Officer,
Regional Passport Office, Kochi.
5. The Passport Officer,
Passport Office,
Tiruchirapalli, Tamilnadu.
6. Smt.Elsi Thomas,
Assistant, Regional Passport Office,
Kochi.

Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 14th December 2004
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

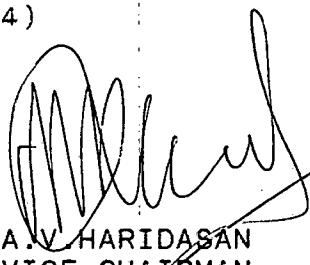
The applicant Assistant in the Passport Office has filed
this application challenging Annexure A-2 order to the extent of
her transfer from Passport Office, Kochi to Trichy.

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2. Respondents have filed a detailed reply statement contending that the transfer was made in the exigencies of service. When the application came up for hearing, learned counsel on either side agree that the application may be disposed of permitting the applicant to make a supplementary representation to Annexure A-3 and directing the 2nd respondent that if such a supplementary representation along with Annexure A-3 is received the same shall be considered and disposed of with a speaking order keeping in view the transfer guidelines and other relevant facts and circumstances within a reasonable time.

3. In the light of the above submissions made by the learned counsel on either side, the application is disposed of permitting the applicant to make a supplementary representation to Annexure A-3 within two weeks from the date of receipt of a copy of this order and directing the 2nd respondent that if such a supplementary representation is received the same shall be considered along with Annexure A-3 in the light of the rules, instructions, transfer guidelines and other relevant facts and circumstances and disposed of with a speaking order within a period of one month from the date of receipt of the supplementary representation. No costs.

(Dated the 14th day of December 2004)



A.V. HARIDASAN
VICE CHAIRMAN

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